

my hon. friend has seen stacked somewhere is also for the future expansion of the telecommunication system in that area.

\*168. [For answer, vide, Cols. 1296-97 infra]

**ALLOTMENT OF GOVERNMENT RESIDENCES IN GOLE MARKET OR IN GOLE POST OFFICE AREA**

\*169. DR. R. P. DUBE: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number, designation and the pay of officers who were allotted Government residences in Gole Market or in Gole Post Office area from other areas like the Minto Road, Lodi Road, etc., during the period from the 1st April, 1953 to the 30th June, 1956;

(b) whether all these officers were charged normal rent recoverable from them for the residences provided to them or whether any higher rent was charged from any of them; and

(c) if any excess rent was charged from any of the officers, what was the reason for doing so?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) Government residences are allotted according to their classification in various pay groups and not according to the posts held by Government servants. A statement containing the number of officers in the various classes who were allotted accommodation in the Gole Market and Gole Post Office areas in lieu of their accommodation in other areas during the period from 1st April, 1953 to 30th June, 1956 is placed on the Table of the House. [See Appendix XV, Annexure No. 45].

(b) Normal rent was charged.

(c) Does not arise.

DR. R. P. DUBE: May I know what were the reasons for the officers being shifted from Minto Road, Lodi Road, etc., to the Gole Market and Gole Post Office area?

SARDAR SWARAN SINGH: Not shifted; the allottees always want to shift to a place which is more convenient to them. We maintain certain registers and give option to the officers to shift to these localities which are called as popular localities.

DR. R. P. DUBE: Were not the rents raised at all?

SARDAR SWARAN SINGH: We do not run this on a commercial basis. Merely because a place is popular and people want to come there, we do not charge higher rent. We are not like ordinary landlords; there are certain rules for calculating the rent and we stick to those rules.

DR. R. P. DUBE: Is it a fact that that people who were paying less are now paying more rent?

SARDAR SWARAN SINGH: I think there is some confusion in the mind of the hon. Member.

DR. R. DUBE: None at all.

SARDAR SWARAN SINGH: If he has in his mind the case of officers who were originally in that area and who were asked to shift to other areas and if they do not shift, a higher rent is charged, then it is a different matter altogether because some of the officers who were in a lower pay group went into a pay group which made the accommodation they were having out of class. They must make way for others who are waiting for accommodation. If they do not shift then we charge higher rents.

DR. R. P. DUBE: Is it a fact that these officers who are staying have not shifted to other places in the public interest?

SAARDAR SWARAN SINGH: No, Sir. Most of them want to pay lower rent and want to stick on to this accommodation and we compel them to move to accommodation of their own class.